GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 10/2020-Customs (ADD)

New Delhi, the 29th May, 2020

G.S.R. (E). - Whereas, the designated authority vide notification No. 7/18/2019-DGTR dated 30th September, 2019, published in Gazette of India, Extraordinary Part I, Section 1 of the, dated the 30th September, 2019, had initiated review, in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on Acrylic Fibre, falling under chapter 55 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from Thailand imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 27/2015-Customs (ADD) dated the 1st June, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 445 (E), dated the 1st June, 2015, and has requested for extension of anti-dumping duty for a further period of six months, in terms of sub-section (5) of section 9A of the said Act;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act and in pursuance of rule 23 of the said rules, the Central Government hereby makes the following amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 27/2015-Customs (ADD) dated the 1st June, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 445 (E), dated the 1st June, 2015, namely: -

In the said notification, -

(i) in the Table, serial numbers 5, 6 and 7 and the entries relating thereto shall be omitted;
(ii) after paragraph 2, the following paragraph shall be inserted, namely: -

“3. Notwithstanding anything contained hereinabove, this notification shall remain in force up to and inclusive of the 30th day of November, 2020.”.

F.No.354/48/2002-TRU (Pt-II)

(Gaurav Singh)
Deputy Secretary to the Government of India